

RE-OPENING OF CLOSED MILLS IN
COIMBATORE

5626. SHRI K. RAMANI : Will the Minister of Commerce be pleased to state ; (a) whether it is fact that during the discussion between the Commerce Minister and the Madras Chief Minister on the question of the reopening of closed textile Mills in Coimbatore there was a suggestion to liquidate one of the closed mills ;

(b) if so, the name of the mill and the number of workers to be affected; and

(c) the way-out suggested by Government to stop the liquidation of the mill ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) During the discussions between the Commerce Minister and the Chief Minister of Madras, there was no specific suggestion to liquidate one of the closed mills in Coimbatore. Only the problem of restarting some of the mills including possibilities of liquidation or reconstruction in terms of the Cotton Textile Companies (Management of undertakings and liquidation or Reconstruction) Bill 1967, was generally discussed.

(b) and (c) : Do not arise.

CLASSIFICATION OF TIMBER PARTICLE
BOARDS

5627. SHRI N. R. DEOGHARE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is no classification in the I.R.C.A. Goods Tariff No. 32 for Hard Boards, Block Boards and Timber Particle Boards;

(b) whether it is also a fact that the Railway Board's Commercial Committee, in its meeting held at Bombay in March, 1967, decided the classification of these items; and

(c) if so, whether the same has since been implemented and if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Hard board,

block board and timber particle board, do not, as such, appear among the classification headings in the I.R.C.A. Goods Tariff. They are charged under "Boards, patent, insulating or building [(ceiling, wall or flooring)]".

(b) At the meeting held at Bombay in March, 1967, the Commercial Committee formulated certain recommendations in regard to the rate to be charged for these products.

(c) The recommendations are under examination. Apart from these products, there are a number of others involved and very careful and detailed examination had to be made.

MAIZE PRODUCTION

5628. SHRI M. N. REDDY : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the total quantity of maize produced in India, State-wise, during the last three years;

(b) the industrial uses to which maize is put at present in the country and the industries which use Maize as their main raw material; and

(c) whether maize can be exported to other countries at favourable prices and if so, the names of such countries?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) ; (a) A statement is laid on the Table of the House [Placed in Library. See. No. LT-2187/67]

(b) For production of starch, glucose, dextrose, corn steep liquor and maize oil. Maize is also used by Poultry and cattle feed industries.

(c) The present price pattern of local maize does not permit export of maize. Further, the export of cereals is banned.

MORAN—SIMALUGURI RAILWAY LINE

5629. SHRI R. BARUA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to abolish the Railway line from Moran to